

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 108**

**IA(I.B.C)/1061(CH)2024**

**And**

**CP (IB) No. 65/Chd/Hry/2022**

**IN THE MATTER OF**  
**ASREC India Limited**

...

**Petitioner**

**Versus**

**Ajit Singh**

...

**Respondent**

**Under Section: 95, IBC 2016**  
**Rule: 11 of NCLT**

**Order delivered on 08.05.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,**  
**HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Ms. Usha Singh, Advocate.

**For the Respondent** : Mr. Aalok Jagga with Mr. A.P.S. Madaan,  
Advocate.

**For the RP** : Mr. Kamal Aggarwal.

**ORDER**

**IA(I.B.C)/1061(CH)2024**

This is an application under Rule 11 of NCLT Rules, 2016b praying to take on record the amended memo of parties. The same is taken on record. Thus, IA No. 1061/2024 is allowed. Registry is directed to tag the same in the main petition.

**CP (IB) No. 65/Chd/Hry/2022**

Rejoinder has been filed by the RP vide diary No.00858/2 dated 01.05.2024. The same is taken on record. The counsel for the respondent is present. Let these matters be posted to 27.05.2024 as the connected matter

May 08, 2024  
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against the same guarantors are also posted to 27.05.2024 where the Jammu & Kashmir Bank was the petitioner. Let this matter be posted on 27.05.2024.

Sd/-  
**(SATYA RANJAN PRASAD)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**